

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-II  
(through web-based video conferencing platform)**

**Item 39**

**CP No. 30/Chd/Hry/2021**

**Under Section 213(b)(i), CA 2013**

**In the matter of:-**

Supriya Sahni & Ors.

...Petitioner

Vs.

Vatika Ltd. & Ors.

...Respondent

Due to paucity of time, the matter could not be taken up today, hence adjourned to 15.12.2023.

Sd/-  
**Court Officer**

October 31, 2023  
mamta